

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020 and 16/DHC/2020 dtd. 13.06.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. J.S. Mishra, Ld. Legal Aid Counsel for A-2 and A-4 along with Anoop Kumar Gupta (A-2) and Pradeep Upadhyay (A-4), Sh. Naveen Gaur, Ld. Counsel for A-3 along with Jagmohan Mittal (A-3) and Sh. Manu Seth, Ld. Counsel for A-5 along with Vijay Bhushan Rustogi (A-5).

30.06.2020 (At 12:00 PM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI.

Sh. J.S. Mishra, Ld. Legal Aid Counsel for convicts A-2 and A-4 along with convicts A-2 and A-4 on bail.

Sh. Naveen Gaur, Ld. Counsel for convict A-3 along with convict A-3 on bail.

Sh. Manu Seth, Ld. Counsel for convict A-5 along with convict A-5 on bail.

The matter was fixed for hearing arguments on the point of sentence qua convict persons A-2 to A-5.

Arguments heard on the point of sentence qua convict persons A-2 to A-5 as addressed by their respective Ld. Counsel(s) as



well as on behalf of the prosecution / CBI.

Put up for order on sentence on **13.07.2020 at 12:00 PM** in the Court. All the convict persons along with their respective counsel(s) shall appear in Court No. 602, Rouse Avenue District Court, New Delhi on the above said date and time.

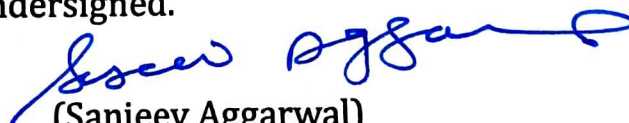
In the meantime, nominal roles of all the above convict persons be called from the Superintendent Jail concerned atleast three days prior to the next date of hearing.

Reader is directed to ensure that all necessary steps have been taken for smooth functioning of the court work on the NDOH.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/ 30.06.2020

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020 and 16/DHC/2020 dtd. 13.06.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. Lalit Dhamija, Ld. Counsel for accused Govind Ram (A-7).

30.06.2020 (At 11:30 AM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI.

Sh. Lalit Dhamija, Ld. Counsel for accused Govind Ram (A-7).

None for other accused persons.

The matter was proceeding at the stage of further proceedings awaiting further orders / directions.

It is submitted by Ld, Counsel for (A-7) that the last date of hearing before the Hon'ble High Court was 22.04.2020 and the Hon'ble High Court has been pleased to extend the interim order for 17.08.2020.

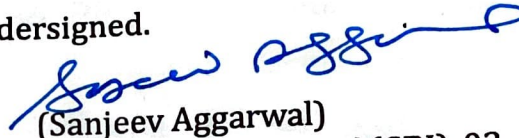
In these circumstances, put up for further proceedings awaiting further orders / directions on 25.08.2020.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.



This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
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